#### LOK SABHA

Wednesday, 14th December, 1955

The Lok Sabha met at Eleven
of the Clock

[Mr. Speaker in the Chair]
QUESTIONS AND ANSWERS
(See Part I)

11-48 A.M.

PAPERS LAID ON THE TABLE

DECLARATIONS OF EXEMPTIONS UNDER

REGISTRATION OF FOREIGNERS ACT

The Deputy Minister of Home Affairs (Shri Datas): Sir, I beg to lay on the Table a copy of each of the following Declarations of Exemption under the proviso to section 6 of the Registration of Foreigners Act, 1939:

- (1) 1/50/55-F-I, dated the 5th August, 1955 (1 Declaration)
- (2) 1/53/55-F-I, dated the 6th August, 1955 (1 Declaration)
- (3) 1/33/55-F-I, dated the 13th August, 1955 (1 Declaration)
- (4) 1/58/55-F-I, dated the 1st September, 1955 (1 Declaration)
- (5) 1/57/55-F-I, dated the 3rd September, 1955 (10 Declarations)
- (6) 1/61/55-F-I, dated the 7th September, 1955 (5 Declarations)
- (7) 1/21/55-F-I, dated the 14th September, 1955 (1 Declaration)
- (8) 1/63/55-F-I, dated the 16th September, 1955 (1 Declaration)
- (9) 1/54/55-F-I, dated the 17th September, 1955 (1 Declaration)
- (10) 1/21/55-F-I, 'dated the 27th September, 1955 (1 Declaration)
- (11) 1/62/55-F-I, dated the 27th September, 1955 (1 Declaration)
- (12) 1/65/55-F-I, dated the 28th September, 1955 (1 Declaration) 491 L.S.D.

(13) 1/66/55-F-I, dated the 28th October, 1955 (2 Declarations)

(14) 15/28/55-F-I, dated the 31st October, 1955 (1 Declaration)

(15) 1/β9/55-F-I, dated the 3rd November, 1955 (1 Declaration).
 [Placed in Library. See No. S-447/55]

## MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

"In accordance with the provisions of rule 101 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 8th December, 1955, agreed to the following amendments made by the Lok Sabha at its sitting held on the 1st December, 1955, in the Railway stores (Unlawful Possession) Bill, 1954:

### Enacting Formula

 Page 1, line 1 for "Fifth" substitute "Sixth"

## Clause 1

Page 1, line 4—
 for "1954" substitute "1955"

#### Clause 2

3. Page 1-

for clause 2, substitute:

- "2. Definition.—In this Act, 'railway stores' means any article—
- (a) which is the property of any railway administration; and
- (b) which is used or intended to be used in the construction, operation or maintenance of a railway."

2556

(Secretary)
Clause 3.

# 4. Page 1—for clause 3, substitute:

"3. Unlawful possession of railway stores.—If any person is found, or is proved to have been, in possession of any article of railway stores reasonably suspected of being stolen or unlawfully obtained, and cannot account satisfactorily how he came by the same, he shall be punishable with imprisonment for a term which may extend to five years or with fine or with both."

## MOTION RE REPORT OF STATES REORGANISATION COMMISSION

The Minister of Home Affairs (Pandit G. B. Pant): I beg to move:

"That the Report of the States Reorganisation Commission be taken into consideration."

The motion that I have just made is non-controversial.....

Shri Algu Rai Shastri (Azamgarh Distt.—East cum Ballia Distt.—West):
You are moving it in eclipse.

Pandit G. B. Pant: I, on my part at least, have no desire to evoke any controversy or to indulge in it unnecessarily. My purpose today is only to request the hon. Members of the House to let the Government have the benefit of their views on that Report. This Report is of great significance. The occasion on which we have started discussion today may similarly prove to be one of historical importance.

The Report was published about nine weeks ago and at the very outset I should like to place on record the appreciation of the labours of the members of the Commission, on my behalf, on behalf of the Government and, if I may say so, also on behalf of this House. The members were eminent men who had attained distinction in various fields of activity

and who were widely respected and trusted for their experience, consciousness impartiality, intelligence, ability and a petence to handle difficult and intricate issues. The Commission had an ex-Judge of the Supreme Court as its Chairman. The recommendations made by such a Commission necessarily carry great weight. The country has given the best thought to that Report and the principles on which it is based, the specific recommendations that it has made and the proposals that are embodied in it for the implementation of the recommendations in every way.

Naturally the attention of the country has been rivetted on the Report since its publication. Not only in the cities but in the remote corners too it has aroused considerable interest. Even far off and far flung States like Manipur and Tripura have been resounding with its echoes. In some places, it has given rise to passions, heat and even embitterment of sentiments. That too is not altogether a strange feature because the issues with which this Report deals, touch the life of the people intimately and closely and it is not at all unintelligible that some persons, because of their temperamental differences or because their very strong convictions, have not been able to exercise such restraint as the consideration of a matter of this type deserves and demands.

The Report, as had been repeatedly stated here and also outside, has to be considered and examined dispassionately and calmly and in a rational way. Any other approach will be leading almost to conclusions which will neither bе sanguine nor Though the Report has attracted considerable attention and people everywhere have given their best thought to it, on the whole, life has been running its even course and except in one or two places there has been no ripple at least on the surface. It is regrettable, however, that in one of the foremost cities of our country, there were some violent out-bursts but they were confined only